

from the beginning of 1974 and funds should be found for an investment of Rs. 173 crores during the Fifth Year Plan for clear felling, plantation and maintenance and that Instructional sources be tapped for meeting a substantial part of this amount.

(b) The Report is presently under examination in the Ministry of Agriculture.

Area Development Programme for Tungabhadra Project

3923. SHRI K. KODANDA RAMI REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any amount has been sanctioned under the 'Area Development Scheme' of Tungabhadra Project, for that area in Andhra region, and

(b) if so, the total amount that has been sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) No sanction under area Development Programme has so far been issued for Tungabhadra command area falling in Andhra Pradesh.

(b) Does not arise.

Assessment of Crash programme for Rural Employment

3924. SHRI C. K. CHANDRAPPAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any review or assessment has been made regarding the implementation and the results of the Crash Programme for rural employment; and

(b) if so, the findings and conclusions arrived at?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) and (b). The Scheme is continuously under

review through monthly and other progress reports which have been prescribed for the purpose. According to the latest reports available for the year 1971-72, against a revised budget provision of Rs. 35 crores, an expenditure of Rs. 31.26 crores was incurred, resulting in the generation of 814.05 lakh mandays of employment. It is considered that this progress in the very first year of the scheme is quite satisfactory, especially when it is remembered that the Scheme envisaged an expenditure of Rs. 50 crores and the generation of 875 lakh mandays of employment in a full working season of 10 months, whereas during this year only six working months were available because the first six months were taken up in formulating projects for execution and in making the requisite administrative and other arrangements coupled with prolonged monsoons.

Against a budget provision of 50 crores for 1972-73, the expenditure reported so far is of the order of Rs. 17.21 crores, resulting in the generation of 477.99 lakh mandays. It is expected that the sum of Rs. 50 crores provided for during 1972-73 will be fully utilised.

Furthermore, 13 Research Institutions have been asked to study in depth the operation of the Crash Scheme for Rural Employment in the field and to assess its impact. Reports have started coming in. It is proposed to prepare an All-India Coordinated Report, on the basis of these individual reports. It is hoped that this All-India Coordinated Report would provide inter-alia a comprehensive and comparative picture of the nature and pattern of rural unemployment in the selected districts.

CORRECTION OF ANSWER TO USQ NO. 40 DATED 15-11-72 RE. MORTALITY OF FISH BY D.D.T. FACTORY IN DELHI .

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND

FAMILY PLANNING AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI D. P. CHATTOPADHYAYA): In reply to the Unstarred Question No. 40 in the Lok Sabha asked by Shri B. K. Daschowdhury on the 15th November, 1971, it was stated that the Delhi Administration and the Delhi Water Supply and Sewage Disposal Undertaking had informed that no such enquiry was conducted and therefore the action on the findings of enquiry did not arise.

Subsequently, it was reported by the Ministry of Petroleum and Chemicals that in 1961, a Government Team assisted by the Central Public Health Engineering Research Institute, conducted an enquiry into the matter of the mortality of fish by the D.D.T. factory located by the Najafgarh Nallah which drains into Jamuna. The findings of the enquiry team was that the acidity of effluents from the D.D.T. factory was unlikely to be a contributory cause of the pollution of Jamuna River and that in view of the fact that Najafgarh Nallah leading to the river Jamuna was running through a highly industrialised area and received effluents from a number of industries as well as domestic sewerage from numerous outfalls, it was difficult to incriminate any one or the other of these wastes as responsible for fish mortality.

The Team recommended certain measures for improving the position further such as analysis of composite samples, measurement of quantity of effluent, modification of the treatment plant and settling tanks in the D.D.T. factory etc. The Hindustan Insecticides Limited has ensured that all these suggested measures have been duly implemented by the D.D.T. factory.

The factual information from the Ministry of Petroleum and Chemicals was received in the Ministry on 1st December, 1971. Clarifications on various points were sought from the Ministry of Petroleum and Chemicals,

Hindustan Insecticides Limited and Central Public Health Engineering Organisation. As such the statement for correcting the reply given earlier could not be made earlier.

12.02 hrs.

SHRI JYOTIRMOY BOSU (Diamond Harbour): May I seek your permission to make a submission, Sir? The Delhi University has been closed. There are five States—Haryana, Punjab, Bihar, Andhra Pradesh and Delhi where education has come to a stand-still....

MR SPEAKER: No, please. The only bad thing is that you rise out of order.

SHRI JYOTIRMOY BOSU: Sir, I have given an adjournment motion but you have declined to admit it. In that context, I want to make a submission.

श्री ज्योतिरमोय बोसु (डायमंड हार्बर)
अध्यक्ष महोदय, आप ने कहा है कि आप दिल्ली यूनिवर्सिटी के बारे में चर्चा करने का अवसर देंगे।

अध्यक्ष महोदय . जो सार्डर माफ़ दि विज़िनेम एग्ज किया हुआ है, उस मे क्वेश्चन सार के बाद कालिग एटेंशन नोटिस है । उस के बाय भारतीय सदस्यो ने जो कुछ कहना है, वह कहें । अगर आप रूल में चेंज करना चाहते हैं, तो कर दीजिए, लेकिन तब तक सार्डर पपर के मुताबिक चर्चिये ।

SHRI JYOTIRMOY BOSU: Just, I wanted to draw your kind attention.

MR. SPEAKER: At the proper time and not before the Calling Attention Motion.

PROF. MADHU DANDAVATE (Rajapur): Adjournment motion comes before calling attention.

MR. SPEAKER: So far as the order fixed is concerned, it comes after calling attention.